

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 10739/2018

RAM SURAT VERMA & ORS.

Petitioner(s)

VERSUS

U.P. FOREST CORPORATION & ORS.

Respondent(s)

(ONLY I.A. IN S.L.P (C) No. 20480-20483/2018 TO BE LISTED BEFORE
HON'BLE JUDGE IN CHAMBER

IA No. 33473/2019 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 20480-20483/2018 (XI)

(FOR ADDITION / DELETION / MODIFICATION PARTIES ON IA 4812/2020
IA No. 4812/2020 - ADDITION / DELETION / MODIFICATION PARTIES)

Date : 24-02-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
[IN CHAMBER]

For Petitioner(s)

Mr. Prakash Kumar Singh, AOR
Mr. Nagarkatti Kartik Uday, AOR
Anindita, Adv

For Respondent(s)

Mr. M. R. Shamshad, AOR
Mr. Aditya Samaddar, Adv
Mr. Arijit Sarkar, Adv

UPON hearing the counsel the Court made the following
O R D E R

After hearing counsel for the petitioner it appears that Kathai Lal Verma, proforma respondent no. 5 in the common SLPs (in so far as it relates to SA 1040/2005 arising from the judgment of the Single Judge in W.P No. 4374/2002), does not need to be served

..2/-

...2/-

as he was the co-petitioner along with Kesav Ram Yadav.
Therefore, the said respondent no. 5, is hereby deleted from the
array of the parties.

IA is allowed.

Registry to process the matter further.

(MANASWINI DEVI SHARMA)
SENIOR PERSONAL ASSISTANT

(VIRENDER SINGH)
BRANCH OFFICER